## GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

#### LOK SABHA

## STARRED QUESTION NO. 159 ANSWERED ON 10.03.2025

## RESUMPTION OF MP QUOTA FOR ADMISSION IN KVs

#### †\*159. SHRI RAMPRIT MANDAL:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government proposes to re-introduce the Member of Parliament (MP) quota for admission in Kendriya Vidyalayas (KVs);
- (b) if so, the details thereof and the procedure and timeframe for its reintroduction; and
- (c) if not, the reasons therefor?

#### **ANSWER**

# MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN)

(a) to (c) A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO. 159 RAISED BY SHRI RAMPRIT MANDAL, HON'BLE MEMBER OF PARLIAMENT ANSWERED ON 10.03.2025 REGARDING "RESUMPTION OF MP QUOTA FOR ADMISSION IN KVs".

(a) to (c) Kendriya Vidyalayas (KVs) are opened primarily to cater to the educational needs of the wards of transferable Central Government Employees including Defence & Para-Military personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. Kendriya Vidyalaya Sangathan has withdrawn some of the special provisions (including quota for Hon'ble Members of Parliament (MP)) which were beyond the sanctioned class strength and impacting the learning of the students. These quotas were over and above the sanctioned class strength and hence were done away with in order to bring in qualitative changes to the system by maintaining a healthy Pupil Teacher Ratio (PTR) and to achieve desired learning outcomes in alignment with the vision of National Education Policy, 2020.

At present, there is no proposal under consideration of the Government to re-introduce the Hon'ble MP quota for admission in KVs.

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